

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

**I.T.A. No. 2081/Kol/2019
Assessment Year: 2015-16**

Bela Kedia.....Appellant
[PAN: AGCPK 9583 C]

Vs.

ITO, Ward-34(1), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw her appeal in ITA No. 2081/Kol/2019 as she has availed the scheme under "*Vivad Se Vishwas Act, 2020*" vide her application dated 03.02.2021. The assessee states that she has been granted certificate by the designated authority in Form No.-3 under the provisions of "*Vivad Se Vishwas Act, 2020*".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

- 1. Bela Kedia, C/o Subash Agarwal & Associates, Advocates Siddha Gibson, 1, Gibson Lane, Suite 213, 2nd Floor, Kolkata-700 069.**
- 2. ITO, Ward-34(1), Kolkata.**
3. CIT(A)-10, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches